

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

CORAM:
Present- SMT.DEEPA KRISHAN
Hon'ble Member (T)

C.P.No. (CAA)- 49 (ND)2018
SMT.INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.06.2018**

NAME OF THE COMPANY: In the matter of Amalgamation
IN THE MATTER OF:

Motherson Sintermetal Technology Limited (MSTL)

Applicant No.2/Transferor Company

AND

Motherson Advanced Tooling Solutions Limited (MATSL)

Non- Applicant No.1/Transferor Company

WITH

Tigers Connect Travel Systems and Solutions Limited (TCTSSL)

Non-Applicant No. 2/ Transferee Company

ORDER

Per Ms. Ina Malhotra (Member Judicial)

1. The applicant is the Transferor No.2 Company in the proposed Scheme of Amalgamation, whose registered office falls within the jurisdiction of this Bench.





This petition by way of Second Motion is admitted and fixed for hearing and final disposal on 23rd July, 2018.

2. Learned Counsel for the Petitioner Company submits that in terms of Order dated 14th May, 2018 passed by this Tribunal in Company Application No.CAA-49 (ND) 2017, the meeting of all Equity Shareholders and Creditors of the applicant company/ Transferor No.2 had been dispensed with in view of their consent affidavits being on record.
3. It is therefore now directed that the notice of final hearing is fixed for 23rd July, 2018 and shall be advertised in the daily newspapers namely, the English "The Business Standard" and Hindi edition of "Jansatta" having circulation in Delhi, not less than 10 days before the aforesaid date fixed for hearing.
4. In addition to the above public notice, the applicant companies shall individually serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern region), Ministry of Corporate Affairs (b)Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department, (d) Official Liquidator and to such other Sectoral Regulatory Authorities who may govern the working of the respective Companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.
5. All the applicants, shall at least 7 days before the date of hearing of the petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above including the Sectoral Regulator.

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6. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given, may file their objections on or before the date of hearing fixed herein, failing which it will be considered that there is no objection on the part of the authorities to the approval of the Scheme by this Tribunal, subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.


Deepa Krishan
Member (T)


Ina Malhotra
Member (J)